

>

Title: The Minister of State in the Ministry of Commerce and Industry laid a statement regarding status of implementation of the recommendations contained in the 88th Report of the Standing Committee on Commerce on Patents and Trade Marks Systems in India, pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I am laying this statement on the status of implementation of the recommendations contained in the 88th Report of the Department Related Parliamentary Standing Committee on Commerce, in pursuance of the provisions of Rule 389 (New Direction 73-A) of the Rules of Procedure and Conduct of Business in Lok Sabha issued vide Lok Sabha Bulletin Part II dated September 01, 2004.

The Department Related Parliamentary Standing Committee on Commerce presented the Eighty Eighth Report on Patents and Trade Marks Systems in India to the Rajya Sabha on 24th October, 2008. The Report was laid on the Table of the Lok Sabha on the 24th October, 2008. The report contains forty six recommendations. All the recommendations have been considered in the Department of Industrial Policy & Promotion. The Action Taken Notes on the recommendations contained in the report were earlier submitted to the Secretariat of the Committee on 16th March, 2009. The updated Status of implementation of these recommendations is given in the Annexure which is laid on the Table.
